

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
 WESTERN ZONE BENCH PUNE  
 APPEAL NO. 57 TO 64 OF 2024,  
 APPEAL NO. 66 TO 72 OF 2024  
 AND  
 APPEAL NO. 74 TO 117 OF 2024  
 (Total 59 Appeals)

IN THE MATTER OF:

MR. TANAJI BALASAHEB GAMBHIRE .....APPELLANT

VERSUS

UNION OF INDIA & ORS. ....RESPONDENTS

COMMON REJOINDER TO THE REPLY OF MOEFCC, SEIAA &  
 PP

I, Mr. Tanaji Gambhire S/o Shri. Balasaheb Gambhire Age: 43  
 Years, Profession: Advocate, R/at: CTS No. 296, Shukrawar Peth,  
 Laxmi Apartment, Near Shivaji Maratha High School, White House  
 Lane, Pune-411002, do hereby solemnly affirm and state on oath as  
 follows:

I state that, I have filed above captioned 59 Appeals on account  
 of grant of EC by SEIAA during its non-functional period & illegal  
 acts by its R-3-MS-SEIAA and I would like bring the certain  
 important facts to the notice of this Hon'ble NGT:

1. MANDATORY TIMELINE FOR CONSIDERATION & DISPOSAL  
 OF PROPOSAL AND GRANT OF EC BY SEIAA UNDER EIA  
 NOTIFICATION, 2006:

That the EIA Notification, 2006 mandate to dispose the  
 Application/ proposal for grant of EC within 105 days from its  
 filling or further within 45 days from the recommendation of  
 EAC/SEAC to the SEIAA as stipulated under Clause No. 8 (i)  
 of the EIA notification, 2006. However, SEIAA, Maharashtra is  
 failed to consider & dispose off the proposal within mandatory  
 timeline.





2. DISPOSAL DETAILS OF PROPOSALS BY SEIAA GIVEN IN TABLE:

That the table attached to this Affidavit clearly shows SEAC as well as SEIAA officials have not given any heads to the mandatory time line of 105 days from application for EC or 45 days from the SEAC recommendation for grant of EC and kept hanging the project proponents at their mercy/ ill-will.

That the table annexed with this Affidavit clearly demonstrate the room created for corruption by SEAC as well as SEIAA official and there is no control of state government or union of India on these ill practices.

In one of the matter, this Hon'ble NGT was also directed to audit & verify the functioning of SEIAA, however, this Appellant is not aware that what happen in that matter and how SEAC & SEIAA officials got escaped.

3. INTENTION OF APPELLANT BEHIND FILLING OF THESE APPEALS:

That the ill practices adopted by the SEAC & SEIAA officials are affecting the public at large by prolonging the projects those are proposed in this state of Maharashtra having direct impact on employment, economic growth of the state, livelihood of the individuals/ concerned persons depending upon such project. Moreover, such huge project are executed upon public investments as well as by obtaining loans from the financial institutions and delay in execution of project due to not granting the EC within time are adversely affecting the project and public investments in the state. Moreover, Project Proponents are kept at mercy of the politician and bureaucrats, which is completely unconstitutional. Therefore, there is need of intervention of this Hon'ble NGT to streamline the procedure by issuing guidelines to the MOEFCC, SEIAA



for considering & deciding the proposals under strict timeline of EIA Notification, 2006.

**It is important to note here, there is no time line mentioned in EIA Notification, 2006 for grant of EC after decision of SEIAA, i.e. in How much days EC will be issued as well as in how many day SEIAA minutes will be approved and in How many days minutes as well as EC well be published in public domain on their websites. By this grey area in EIA notification, 2006, SEIAA is taking disadvantage while grating EC and playing tactics of delay.** That the sole intention behind filling these Appeals is only to report the blatant illegality of SEAC & SEIAA officials by ways of these Appeals.

4. **LIMITATION & DELAY IN FILLING APPEALS:**

That this Appellant specifically points out that whatever, the delay has caused in refilling of these matters is unintentional due to technical error occurred in NGT website as well as due to serious health issues faced by the Appellant. That the Appellant cannot disclose his medical issue in public under the right to privacy and at the very outset, this Hon'ble NGT may kindly consider that, this delay is not beyond jurisdictional limit. That the cause reported under these Appeals is very serious issue, which project proponent cannot take up at their end due to revengeful conduct officials and threat that would create to their huge investment.

5. **APPELLANT PROPOSING SUO MOTO COGNIZANCE TO BE TAKEN BY HON'BLE NGT:**

That these present Appeals are statutory Appeals field under Section-16 of NGT Act, 2010 challenging the impugned EC



granted by SEIAA Maharashtra from 02.02.2024 to 09.02.2024, during its non-functioning period. That the EC are granted under EIA Notification, 2006 which is granted under Environment (P) Act, 1986 which is the statute listed in schedule-I of the NGT Act, 2010 and this Hon'ble NGT have rights, powers and jurisdiction to take-up the Appeals Suo Moto dealing public at large issue. That this Appellant have no objection to take up these Appeals Suo Moto by this Hon'ble NGT and if any assistance is required from this Appellant at any time during consideration of these Appeals by Hon'ble NGT, Appellant is ready to assist this Hon'ble NGT.

6. UNDERTAKING FROM SEAC & SEIAA NEEDS TO BE TAKEN:  
That this Appellant would like to suggest to take undertaking of SEAC & SEIAA towards compliance of mandatory timeline stipulated under clause-8 of EIA Notification, 2006 for considering the proposals to protect public interest at large. That this affidavit is important to take actions against the SEAC/SEIAA officials, if they fails to comply with the order of this Hon'ble NGT that would be passed in these Appeals. That the SEIAA cannot be allowed to keep typing/ drafting the ECs after its tenure and then upload the same as per its will.
7. SUGGESTIONS ON BEHALF OF THE APPELLANT FOR DISPOSAL OF THIS APPEALS
  - A. That this Hon'ble NGT may kindly direct the SEAC & SEIAA to follow the mandatory time line of 45 days and 105 days given in Clause-8 of EIA Notification, 2006 for considering proposals and granting of EC in letter and spirit.
  - B. That this Hon'ble NGT may kindly direct the SEAC & SEIAA to upload the minutes of meeting within 7 days from meeting date on their website.



- C. That this Hon'ble NGT may kindly direct the SEIAA to grant/issue the EC within 7 days from decision of SEIAA and also, to upload EC on their website on same day of grant/issuance.
- D. Pending these Appeals, SEIAA to consider these proposals in one meeting and grant the EC immediacy and then dispose of these Appeals.
- E. If this Hon'ble NGT thinks fit & proper, these Appeals may kindly be taken "Suo Moto" and discharge this Appellant from further proceeding.

Whatever stated above is true and correct to the best of my knowledge, belief and information, hence, to verify the same I have signed hereunder at Pune.

Bambhise  
APPELLANT



Noted and Registered  
at Sr. No. 285/2025  
Date:- 31 JUL 2025

**BEFORE ME**

SHASHIKANT BHAGWAN KURHADE  
NOTARY, GOVT. OF INDIA  
PUNE DISTRICT (MAHARASHTRA)  
REGN. No. 10476



285/2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH PUNE  
**IN THE MATTER OF:**  
TANAJI BALASAHEB GAMBHIRE VS UNION OF INDIA & ORS.

**Subject:** Mandatory timeline under EIA Notification, 2006 for grant of EC is not followed by SEAC/SEIAA.

Sr.	AP No.	IA No.	Case Title	Application For EC	SEAC Meeting	SEIAA Meeting	EC Date	No. of Days taken to grant EC		
								From EC Application	From SEAC Recommendation	From SEIAA Decision
1.	57/2024	113/2024	Tanaji Gambhire Vs UoI	28.02.2023	#171_D2_19 25.05.2023	#270_D2_17 09.11.2023	02.02.2024	339	248	83
2.	58/2024	115/2024	Tanaji Gambhire Vs UoI	06.07.2023	#179_D2_38 14.09.2023	#270_D2_04 09.11.2023	02.02.2024	188	137	83
3.	59/2024	116/2024	Tanaji Gambhire Vs UoI	07.07.2023	#179_D2_42 14.09.2023	#270_D2_06 09.11.2023	02.02.2024	187	137	83
4.	60/2024	117/2024	Tanaji Gambhire Vs UoI	12.07.2023	#179_D4_48 14.09.2023	#270_D2_03 09.11.2023	02.02.2024	182	137	83
5.	61/2024	118/2024	Tanaji Gambhire Vs UoI	14.08.2023	SEAC- I_#265_01 06.10.2023	#271_D1_18 23.11.2023	02.02.2024	167	128	72
6.	62/2024	119/2024	Tanaji Gambhire Vs UoI	17.06.2023	#178_D2_15 06.09.2023	#272_D2_31 14.12.2023	06.02.2024	234	153	54
7.	63/2024	120/2024	Tanaji Gambhire Vs UoI	09.08.2023	#182_D2_12 11.10.2023	#272_D1_21 13.12.2023	06.02.2024	181	118	55
8.	64/2024	121/2024	Tanaji Gambhire Vs UoI	16.08.2023	#182_D2_15 11.10.2023	#272_D1_20 13.12.2023	06.02.2024	175	118	55
9.	66/2024	<b>158/2024</b>	Tanaji Gambhire Vs UoI	21.08.2023	#183_D2_14 18.10.2023	#272_D2_15 14.12.2023	06.02.2024	170	111	54
10.	67/2024	123/2024	Tanaji Gambhire Vs UoI	23.08.2023	#183_D2_16 18.10.2023	#272_D2_08 14.12.2023	06.02.2024	168	111	54
11.	68/2024	124/2024	Tanaji Gambhire Vs UoI	24.08.2023	#183_D2_17 18.10.2023	#272_D2_06 14.12.2023	06.02.2024	167	111	54
12.	69/2024	125/2024	Tanaji Gambhire Vs UoI	24.08.2023	#183_D1_03 17.10.2023	#272_D2_05 14.12.2023	06.02.2024	167	112	54
13.	70/2024	126/2024	Tanaji Gambhire Vs UoI	29.08.2023	#183_D3_26 19.10.2023	#272_D2_19 14.12.2023	06.02.2024	162	110	54
14.	71/2024	127/2024	Tanaji Gambhire Vs UoI	31.08.2023	#183_D4_34	#272_D2_18	06.02.2024	160	109	54





15.	72/2024	128/2024	Tanaji Gambhire Vs UoI	31.08.2023	20.10.2023 #183_D4_35 20.10.2023	14.12.2023 #272_D2_02 14.12.2023	06.02.2024	160	109	54
16.	74/2024	129/2024	Tanaji Gambhire Vs UoI	02.09.2023	20.10.2023 #183_D4_39 20.10.2023	13.12.2023 #272_D1_22 13.12.2023	06.02.2024	158	109	55
17.	75/2024	130/2024	Tanaji Gambhire Vs UoI	01.09.2023	20.10.2023 #183_D4_38 20.10.2023	13.12.2023 #272_D1_09 13.12.2023	06.02.2024	159	109	55
18.	76/2024	131/2024	Tanaji Gambhire Vs UoI	29.09.2023	<b>No SEAC-III Meeting</b>	#272_D1_24 13.12.2023	06.02.2024	130		55
19.	77/2024	132/2024	Tanaji Gambhire Vs UoI	04.08.2023	10.10.2023 #182_D1_10 10.10.2023	28.12.2023 #272_D3_15 28.12.2023	<b>07.02.2024</b>	187	119	41
20.	78/2024	133/2024	Tanaji Gambhire Vs UoI	05.04.2023	19.10.2023 #183_D3_28 19.10.2023	28.12.2023 #272_D3_03 28.12.2023	<b>07.02.2024</b>	308	111	41
21.	79/2024	134/2024	Tanaji Gambhire Vs UoI	04.08.2023	10.10.2023 #182_D1_04 10.10.2023	28.12.2023 #272_D3_01 28.12.2023	<b>07.02.2024</b>	187	119	41
22.	80/2024	135/2024	Tanaji Gambhire Vs UoI	05.08.2023	10.10.2023 #182_D1_05 10.10.2023	28.12.2023 #272_D3_12 28.12.2023	<b>07.02.2024</b>	186	119	41
23.	81/2024	136/2024	Tanaji Gambhire Vs UoI	07.08.2023	10.10.2023 #182_D1_07 10.10.2023	28.12.2023 #272_D3_11 28.12.2023	<b>07.02.2024</b>	184	119	41
24.	82/2024	137/2024	Tanaji Gambhire Vs UoI	09.08.2023	11.10.2023 #182_D2_17 11.10.2023	28.12.2023 #272_D3_08 28.12.2023	<b>07.02.2024</b>	182	118	41
25.	83/2024	138/2024	Tanaji Gambhire Vs UoI	30.09.2023	09.11.2023 #184_D4_38 09.11.2023	28.12.2023 #272_D3_05 28.12.2023	<b>07.02.2024</b>	131	90	41
26.	84/2024	139/2024	Tanaji Gambhire Vs UoI	10.08.2023	11.10.2023 #182_D2_21 11.10.2023	28.12.2023 #272_D3_16 28.12.2023	<b>07.02.2024</b>	181	118	41
27.	85/2024	140/2024	Tanaji Gambhire Vs UoI	06.10.2023	23.11.2023 #185_D3_24 23.11.2023	03.01.2024 #273_D1_21 03.01.2024	<b>07.02.2024</b>	125	76	35
28.	86/2024	141/2024	Tanaji Gambhire Vs UoI	11.10.2023	23.11.2023 #185_D3_29 23.11.2023	03.01.2024 #273_D1_08 03.01.2024	<b>07.02.2024</b>	120	76	35
29.	87/2024	142/2024	Tanaji Gambhire Vs UoI	12.10.2023	23.11.2023 #185_D3_33 23.11.2023	03.01.2024 #273_D1_01 03.01.2024	<b>07.02.2024</b>	119	76	35
30.	88/2024	143/2024	Tanaji Gambhire Vs UoI	19.10.2023	28.11.2023 #186_D1_05 28.11.2023	03.01.2024 #273_D1_14 03.01.2024	<b>07.02.2024</b>	110	71	35
31.	89/2024	144/2024	Tanaji Gambhire Vs UoI	20.10.2023	28.11.2023 #186_D1_07 28.11.2023	03.01.2024 #273_D1_25 03.01.2024	<b>07.02.2024</b>	109	71	35
32.	90/2024	145/2024	Tanaji Gambhire Vs UoI	21.10.2023	28.11.2023 #186_D1_10 28.11.2023	03.01.2024 #273_D1_13 03.01.2024	<b>07.02.2024</b>	108	71	35
33.	91/2024	146/2024	Tanaji Gambhire Vs UoI	23.10.2023	29.11.2023 #186_D2_15 29.11.2023	03.01.2024 #273_D1_17 03.01.2024	<b>07.02.2024</b>	106	70	35
34.	92/2024	147/2024	Tanaji Gambhire Vs UoI	30.10.2023	28.11.2023 #186_D1_04 28.11.2023	03.01.2024 #273_D1_01 03.01.2024	<b>07.02.2024</b>	99	71	35
35.	93/2024	148/2024	Tanaji Gambhire Vs UoI	15.02.2023	SEAC-I_#262_09	#273_D3_35 05.01.2024	<b>08.02.2024</b>	358	157	33

36.	94/2024	149/2024	Tanaji Gambhire Vs UoI	16.02.2023	04.09.2023 #177_D1_07 07.08.2023	#270_D2_19 09.11.2023  #275_D1_19 10.01.2024	08.02.2024	357	185	29
37.	95/2024	150/2024	Tanaji Gambhire Vs UoI	18.04.2023	#184_D1_01 06.11.2023	#273_D3_11 05.01.2024	08.02.2024	296	94	34
38.	96/2024	151/2024	Tanaji Gambhire Vs UoI	15.04.2023	#174_D2_20 13.06.2023	#273_D3_34 05.01.2024	08.02.2024	299	240	34
39.	97/2024	152/2024	Tanaji Gambhire Vs UoI	17.06.2023	#185_D4_37 24.11.2023	#273_D3_24 05.01.2024	08.02.2024	236	76	34
40.	98/2024	153/2024	Tanaji Gambhire Vs UoI	24.06.2023	#179_D2_14 12.09.2023	#269_D2_17 03.11.2023	08.02.2024	229	149	97
41.	99/2024	154/2024	Tanaji Gambhire Vs UoI	12.07.2023	#179_D5_49 15.09.2023	#273_D3_29 05.01.2024	08.02.2024	211	146	34
42.	100/2024	155/2024	Tanaji Gambhire Vs UoI	08.08.2023	#182_D1_09 10.10.2023	#272_D3_23 28.12.2023	08.02.2024	184	121	42
43.	101/2024	156/2024	Tanaji Gambhire Vs UoI	13.09.2023	#184_D1_08 06.11.2023	#273_D3_06 05.01.2024	08.02.2024	148	94	34
44.	102/2024	157/2024	Tanaji Gambhire Vs UoI	15.09.2023	#184_D1_11 06.11.2023	#273_D2_22 04.01.2024	08.02.2024	146	94	35
45.	103/2024	169/2024	Tanaji Gambhire Vs UoI	15.09.2023	#184_D2_13 07.11.2023	#273_D2_23 04.01.2024	08.02.2024	146	93	35
46.	104/2024	170/2024	Tanaji Gambhire Vs UoI	18.09.2023	#184_D2_16 07.11.2023	#273_D2_15 04.01.2024	08.02.2024	143	93	35
47.	105/2024	171/2024	Tanaji Gambhire Vs UoI	18.09.2023	#184_D2_17 07.11.2023	#273_D2_09 04.01.2024	08.02.2024	143	93	35
48.	106/2024	172/2024	Tanaji Gambhire Vs UoI	22.09.2023	#184_D3_29 08.11.2023	#273_D2_12 04.01.2024	08.02.2024	139	92	35
49.	107/2024	173/2024	Tanaji Gambhire Vs UoI	04.10.2023	#185_D1_03 21.11.2023	#273_D2_10 04.01.2024	08.02.2024	124	78	35
50.	108/2024	174/2024	Tanaji Gambhire Vs UoI	09.10.2023	#185_D2_14 22.11.2023	#273_D2_06 04.01.2024	08.02.2024	119	77	35
51.	109/2024	175/2024	Tanaji Gambhire Vs UoI	14.10.2023	#185_D4_38 24.11.2023	#273_D2_19 04.01.2024	08.02.2024	113	75	35
52.	110/2024	176/2024	Tanaji Gambhire Vs UoI	14.10.2023	#185_D4_39 24.11.2023	#273_D2_05 04.01.2024	08.02.2024	113	75	35
53.	111/2024	177/2024	Tanaji Gambhire Vs UoI	18.10.2023	#186_D1_01 28.11.2023	#272_D3F_6 28.12.2024	08.02.2024	109	71	42
54.	112/2024	178/2024	Tanaji Gambhire Vs UoI	30.10.2023	#186_D3_25 30.11.2023	#274_D2_32 08.01.2024	08.02.2024	100	70	30
55.	113/2024	179/2024	Tanaji Gambhire Vs UoI	31.10.2023	#186_D3_30	#274_D2_35	08.02.2024	99	69	30



56.	114/2024	180/2024	Tanaji Gambhire Vs Uol	01.11.2023	30.11.2023 #187_D1_05 26.12.2023	08.01.2024 #274_D1_18 08.01.2024	<b>08.02.2024</b>	98	45	30
57.	115/2024	159/2024	Tanaji Gambhire Vs Uol	14.12.2023	#189_D1_03 08.01.2024	#275_E_02 10.01.2024	<b>08.02.2024</b>	56	32	28
58.	116/2024	160/2024	Tanaji Gambhire Vs Uol	23.11.2023	#187_D1_07 26.12.2023	#274_B_26 08.01.2024	<b>08.02.2024</b>	75	32	26
59.	117/2024	161/2024	Tanaji Gambhire Vs Uol	14.12.2023	#189_D1_04 08.01.2024	#275_E_03 10.01.2024	<b>08.02.2024</b>	56	30	28



31 JUL 2025

Bombhise  
APPELLANT